

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C) No.4318 of 2019**

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners : Mr. Rajeev Kumar Sinha, Advocate  
For the Res. Nos.11 to 13 : Mr. Rohitashya Roy, Advocate  
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09/05.04.2021 The present writ petition is taken up today through Video conferencing.

Learned counsel for the petitioners submits that he was required to file a substitution petition to substitute the respondent nos.5, 7, 14 and 15 as has been recorded in the order dated 25<sup>th</sup> January, 2021. However, he is still inquiring about the legal representative of the said respondents, so as to file appropriate substitution petition.

It has been reported by the office that fresh notice issued to the respondent nos.8, 9 and 10 through ordinary process could not be served to them as they were not found at the given addresses.

On this, learned counsel for the petitioners also submits that he shall be filing an appropriate application seeking permission of the Court for substituted means of service against the respondent nos.8, 9 and 10.

For the said purposes, learned counsel for the petitioners prays for three weeks' time.

In view of the said prayer, put up this case under the appropriate heading after three weeks.

**(Rajesh Shankar, J.)**

*Rohit*